

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 158 of 2013 &
I.A.No. 232 & 233 of 2013

Dated : 16th July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

BSES Yamuna Power Ltd. ... Appellant/(s)
Applicant

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Paresh Lal
Mr. Ashish Gupta

Counsel for the Respondent(s) : Mr. Alok Shankar for R-7
Ms. Niti Arora
Mr. Sachin Datta for R-2

ORDER

It is brought to our notice that the impugned Order is the subject matter of the other Appeals No. 63 and 143 of 2013, which have already been admitted.

Therefore, Admit. Ms. Niti Arora takes notice on behalf of Respondent No.2 and Mr. Alok Shankar takes notice on behalf of Respondent No.7. Notice be issued to the other Respondents returnable on 23.08.2013. Registry is also directed to issue notice to the Respondents.

Post the matter on **23.08.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson